

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

O.A. No406/05

Lucknow this the 25th day of August 2006

Hon. Mr. M. Kanthaiah, Member (J)

Shri S.N. Dutta, aged about 63 years, son of late Sri G.C. Dutta, resident of 13, New Manak Nagar, Lucknow retired as Section Officer, under Research Design and Standard Organization Ministry of Railways, Manak Nagar, Lucknow.

Applicant.

By Advocate Shri K.P. Srivastava.

Vs.

1. Union of India through Director General, R.D.S.O. Manak Nagar, Lucknow
2. Director General R.D.S.O. Ministry of Railways, Manak Nagar, Lucknow.

Respondents.

By Advocate Shri S. Verma.

Order (oral)

By Hon. Shri M. Kanthaiah, Member (J)

1. Heard both the sides. The applicant has moved Original Application complaining that the respondents have not paid interest on his claims which he made in his earlier O.A. No. 713/94 and inspite of his representations dated 9.9.03, 14.2.04 and 25.3.04, the respondents have neither paid interest nor have passed any orders on such representations. He is also satisfied if his representations as mentioned above are considered by the respondents and orders passed thereon.
2. The respondents have ~~not~~ opposed the claim of the applicant. In the interest of justice and in view of the representations of the applicant pending, it is better to refer the matter to the respondents with directions to the respondents for passing orders on these representations. *But*
3. In view of the above situation, the O.A. is disposed of with a direction to the respondents to pass orders on the pending representations of the applicant and also by treating this application as fresh representation for considering his claim for grant of interest within a period of 3 months from the date of receipt of a copy of this order. No order as to costs.


Member (J)

s.a.